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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.39/2012**

**Date of Decision: 7<sup>th</sup> June, 2019**

***CORAM: R. VIJAYKUMAR, MEMBER (A)***  
***RAVINDER KAUR, MEMBER (J)***

Pradeep Kumar (Per.No.970064)  
Fitter (Highly Skilled), T.No.B/25  
Ammunition Factory, Khadki,  
Pune 411 003  
R/at 61/16, Type-I, Range Hills,  
Khadki, Pune 411 020.

*... Applicant*

*(By Advocate Shri P.J. Prasadrao)*

**Versus**

1. Union of India,  
Through the Secretary,  
Department of Defence Production,  
South Block, New Delhi 110 011.
  
2. The Chairman,  
Ordnance Factory Board,  
10-A, S.K. Bose Road, Kolkata 700 001.
  
3. The General Manager,  
Ammunition Factory, Khadki, Pune 411 003.
  
4. The Principal Controller of Accounts (Fys)  
10-A, S.K. Bose Road,  
Kolkata 700 001.

*... Respondents*

*(By Advocates Shri N.K. Rajpurohit alongwith Shri P. Khosla)*

**ORDER (ORAL)**

Per : *Shri R. Vijaykumar, Member (A)*

Learned counsel for the respondents submits that an additional affidavit enclosing copy of a letter dated 26.04.2019 of the CGDA which includes a pay fixation in regard to the applicant and another person. This pay fixation order has been served on the learned counsel for the applicant today and in these circumstances, learned counsel for the applicant states that the OA has become infructuous.

2. The Original Application is, accordingly, dismissed as infructuous without any order as to costs.

**(Ravinder Kaur)**  
**Member (J)**

**(R. Vijaykumar)**  
**Member (A)**

ma.

*10/18/16*